...Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.1444/2019

Dated Thursday, the 31st day of October, 2019 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member	
Y.Franklin Prakash,	
Jr. Accounts Assistant,	
O/O. Sr.Divisional Financial Manager,	
Salem Division,	
Southern Railway.	Applicant
By Advocate M/s.Ratio Legis Vs	
1. Union of India represented by	
The General Manager,	
Southern Railway,	
Chennai - 600 003.	
2. Sr. Divisional Financial Manager,	
Salem Division,	
Disciplinary authority,	

By Advocate Mr.P.Srinivasan

Southern Railway.

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the orders:

- 1. P.227/SA/Admn/YFP dt 23.01.2017
- 2. P.227/SA/Admn/YFP dt 26.05.2017
- 3. P.227/SA/Admn/YFP dt 17.10.2017
- 4. P.227/SA/Admn/YFP dt 13.04.2018
- 5. P.227/SA/Admn/YFP dt 11.10.2018
- 6. P.227/SA/Admn/YFP dt 05.04.2019
- 7. P.227/SA/Admn/YFP dt 04.10.2019

issued by the 2nd respondent respectively and to quash the item No. 2 to 7 and further to direct the respondents to do the necessary to treat the applicant as on duty from 24-04-2017 and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice".

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 22.09.2018 as Annexure A-8 regarding his grievance which is still pending for consideration before the competent authority. The applicant will be satisfied if he is permitted to make a **comprehensive representation** before the competent authority and the same is considered and speaking order is passed within a stipulated time limit.

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- 3. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.
- 4. In view of the limited submission, the OA is disposed of with the following direction:

"The applicant is permitted to make a fresh comprehensive representation within a period of two weeks from today before the competent authority and the competent authority is directed to consider the said representation and pass a speaking order in the light of the relevant rules and regulations, within a period of two months from the date of receipt of such representation."

(T.JACOB)
MEMBER (A)

(P.MADHAVAN) MEMBER (J)

M.T.

31.10.2019